GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:3524
ANSWERED ON:16.04.2010
INVESTIGATION INTO MAJOR MONEY LAUNDERING
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Will the Minister of FINANCE be pleased to state:

- (a) whether Reserve Bank of India (RBI), Securities and Exchange Board of India (SEBI), Directorate of Revenue Intelligence (DRI) have requested Enforcement Directorate (ED) to launch investigation against some companies relating to financial irregularities/economic offences;
- (b) if so, the details thereof and outcome therefrom;
- (c) whether ED have received a communication from Financial Services Authority, United Kingdom (UK); and
- (d) if so, the details thereof and action taken or proposed to be taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S. PALANIMANICKAM)

(a) to (d) : The Directorate of Enforcement receives references from time to time from different agencies on issues relating to contravention of FEMA, 1999 and enquiries under PMLA, 2002. These references are investigated and appropriate action taken under the law.